

<u>CORRECTED AS ON 30TH JULY, 2018</u> SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA SIXTH SESSION, 2018 LIST OF STARRED QUESTIONS FOR ANSWER ON 30TH JULY, 2018 TOTAL NO. QUESTIONS: 44

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SHRI LUIZINHO FALEIRO GARBAGE MANAGEMENT AT SONSODO

- 1A. *WILL the Minister for Urban Development be pleased to state:
 - (a) the names in chronological order of various agencies appointed by the MMC / Government regarding the Garbage Management at Sonsoddo as on date;
 - (b) the total amount paid by the Government and the amount paid to the Agencies as on date;
 - (c) whether the Government has identified any place to install a modern garbage plant at Sonsodo to collect and process the waste from Margao and its neighboring villages such as Rumdamol, Davorlim, Navelim, Aquem Baixo & Telaulim and the time frame by which this work will commence;
 - (d) whether any proposal has been received from the Village Panchayat of Davorlim-Dicarpale to allot land for setting up a Garbage Plant?

SHRI PRASAD GAONKAR

ATAL ASRA YOJANA SCHEME

- 2A. *WILL the Minister for Tribal Welfare be pleased to state:
 - (a) the year-wise details from 2014-15, 2015-16, 2016-17 till date of total Atal Asra Yogana Scheme files received by the Department from V.P. Mocarnem and Cauvrem-Pirla Quepem Taluka;
 - (b) the year-wise details from 2014-15, 2015-16, 2016-17 till date of the list of total Atal Asra Yojana Scheme files received by Department from V.P. Uguem, V.P. Bhati, V.P.Curdi-Vaddem,

V.P. Netravali, V.P.Rivona, Municipal Council Sanguem, Sanguem Taluka;

- (c) the total files passed from 2014-15, 2015-16, 2016-17, 2017 till date from the above mentioned Village Panchayats, Municipality in Sanguem and Quepem Taluka;
- (d) the list of Beneficiaries whose sanction orders were issued and yet the amount is not disbursed to the applicant, the reason for the same; and
- (e) the total files pending from the years 2014-15, 2015-16, 2016-17, 2017 till date from the above mentioned Village Panchayats and Municipality in Sanguem and Quepem Taluka and the reasons for pendency?

SHRI PRASAD GAONKAR

CONVERSION APPLICATIONS

- 2B. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the number of conversion applications received by the Department from the year 2012 till date for change of Zone from Sanguem and Quepem Taluka;
 - (b) the number of conversion applications passed/rejected/pending from the year 2012 till date from Sanguem and Quepem Taluka;
 - (c) the reason for rejection and pendency;
 - (d) whether there are any cases of conversion of agricultural land;
 - (e) if so, furnish details of each of the cases from the year 2012 till date of Sanguem and Quepem Taluka;
 - (f) whether there are any cases of conversion of Orchard land; if so, furnish details of each of the cases from 2012 till date for Sanguem and Quepem Talukas;
 - (g) the number of conversions for change of Zone carried out in the Quepem and Sanguem Talukas for the year 2012 till date; and
 - (h) the details of changed zone, zone-wise in each category along with name, address of the owner and area of land converted ?

SHRI PRASAD GAONKAR

POST MATRIC SCHOLARSHIP

- 2C. *WILL the Minister for Tribal Welfare be pleased to state:
 - (a) the year-wise details of post matric Scholarship applications with name of the applicant and address received by the Department for the Academic Years 2016-2017 and 2017-2018;
 - (b) the year-wise details of list of approved/sanctioned application with name and Address of the applicant for the academic year 2016-2017 and 2017-2018;
 - (c) the year-wise details of Beneficiaries whose applications have been approved but the amount not disbursed to the applicant under the above mentioned scheme for the Academic Years 2016-2017 and 2017-2018;
 - (d) the reasons for the delay in not disbursing the amount under the above scheme;
 - (e) the year-wise details of total pending applications for the Academic Years 2016-2017 and 2017-2018;
 - (f) the reasons for the pendency;
 - (g) the time limit required for disbursing the scheme amount to the beneficiaries; and
 - (h) the reasons for not disbursing the amounts within the specified time?

SHRI FILIPE RODRIGUES

STAFF ALLOTTED TO COURT OF CIVIL JUDGE SENIOR/ JUNIOR DIVISION AND JMFC IN GOA

- 3A. *WILL the Minister for Law & Judiciary be pleased to state:
 - (a) the number of staff allotted to each Court of Civil Judge Senior/Junior Division and JMFC in the State;
 - (b) whether all the Courts in the State have the requisite staff as per the allotment, if not, state the shortage with reference to each Court in the State;
 - (c) the reasons for non-appointment of staff to the Courts and the time frame by which said appointments will be made; and
 - (d) whether the Government has received any representations from the High Court/District Court for recruitment of staff; if so,

furnish dates of the representations and by which the same will be actioned?

SHRI DAYANAND SOPTE

TCP CLEARENCE FOR PROJECTS

- 4A. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the details of the following projects in Mandrem Constituency such as:
 - (i) date of application for obtaining TCP certificate;
 - (ii) copies of the documents required to obtain TCP certificate alongwith copy of the application;
 - (b) copies of TCP Clearance Certificate for projects of the below mentioned Party/Company/Hotels:
 - (i) Felicity Estate Private Ltd., Campal Trade Centre, Panaji-Goa;
 - (ii) Ashalata V. Mhamal, Mandrem, Pernem, Goa;
 - (iii) Linc Properties Developer, Donapaula, Panjim, Goa;
 - (iv) Turiya II, Bardez-Goa;
 - (v) Amrita Laljee, Parra, Bardez-Goa;
 - (vi) Prakash Jalah;
 - (vii) Sukhdev Singh, Ashvem, Mandrem, Pernem, Goa;
 - (viii) Amrapali Realtors;
 - (ix) Mahaseer Hotels Project Pvt. Ltd, Ashevem, Mandrem, Goa;
 - (x) KCT Realcon Pvt. Ltd; and
 - (xi) Upendra Raghunath Deshprabhu?

SHRI NILESH CABRAL SURVEY TO IDENTIEV ORCHARI

SURVEY TO IDENTIFY ORCHARD LANDS

- 5A. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) whether the Government has carried out a survey to identify the number of orchard lands illegally subdivided into plots and sold;
 - (b) if so, furnish details of number of plots identified, location of the property, number of plots sold in the said property, Survey Number of the property, name of the developer/owner;

- (c) the details of number of FIRs lodged against such illegal developments by the Government; and
- (d) the reasons for not conducting the survey to identify illegal plotting ?

SHRI NILESH CABRAL <u>DETAILS OF TOTAL AREA WHERE CHANGE OF ZONE IS</u> <u>GRANTED IN MAPUSA</u>

- 5B. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the total area for which change of zone is granted in the Mapusa ODP in the last notified ODP;
 - (b) the Survey-wise/Chalta sheet-wise details along with the respective area where changes are effected in the last ODP and Zoning of the respective land prior to the ODP notification;
 - (c) the Methodology followed for changing the said zoning;
 - (d) whether any expert advice/opinion was taken before the said changes were made;
 - (e) if so, the names of experts and reasons given by the Experts for changing the zone;
 - (f) the number of total applications received by the Board for changing the zoning in the Mapusa ODP;
 - (g) the number of them considered/rejected;
 - (h) the details of each applicant which was not considered for changing the zone; and
 - (i) the reason for rejection ?

SHRI NILESH CABRAL <u>TOTAL NUMBER OF APPLICATIONS/PLANS RECEIVED FOR</u> TECHNICAL APPROVAL

- 5C. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the total number of application/plans received for Technical Approval after finalization and notification of the Regional Plan 2021 and before the said was kept in abeyance in the year 2012;
 - (b) furnish details of Survey Number of properties, name of applicant, place where the property is situated, total area of each property and zonings of respective property in 2001;

- (c) the property-wise details of number of above applications received that are approved;
- (d) the number of N.O.Cs given by the Department to the Department of Revenue/Collector for Conversion Sanads after the notification of 2021 Regional Plan and before it was kept in abeyance in 2012; and
- (e) the details of Survey number of each property, location of the property and zoning of each property as per 2001 Regional Plan?

SHRI CHANDRAKANT KAVALEKAR <u>RECRUITMENT IN MUNICIPALITIES</u>

- 6A. *WILL the Minister for Urban Development be pleased to state:
 - (a) whether the Government has provided ME2 (gazetted) Engineers to all the Group "B" Municipalities in the State and whether Government has sanctioned, approved and recruited various post to all the Municipalities as well as City of Corporation in the State till date on regular as well as contractual basis, give the details;
 - (b) furnish the list of number of employees/staff/officials deputed as well as recruited on regular as well as contractual basis, furnish details category wise, group wise in all Municipalities (group wise) as well as City of Corporation Panaji;
 - (c) whether the Municipalities of Grade "B" are eligible for Municipal Engineer of grade ME2 and ME3, if so, reasons for non-approval/sanction of said post in Quepem Municipality till date and reasons for not filling of the post, if vacant till date;
 - (d) since when ME2 post has not been available or vacancy has not been filled in spite of eligibility of Quepem Municipality, whether the Government intends to fill up the vacancy immediately, if not, the details thereof and reasons for the same;
 - (e) whether the Government has any policy to regularize the services/employment on daily/adhoc/contractual basis in case of those who have completed more than five years of service with or without break in service, if so, the details thereof and if not, reasons therefor; and
 - (f) whether the Government is having any policy to bring all staff of Municipalities across the State, at least, LDC and above, under a common cadre, if so, furnish details such as copies of

Notings, Circulars, Notifications, Act/Law and correspondence of the same till date?

SHRI CHANDRAKANT KAVALEKAR

INFRASTRUCTURE IN TRIBAL AREAS

- 6B. *WILL the Minister for Tribal Welfare be pleased to state:
 - (a) whether it is a fact that mineral ore rich Constituencies like Quepem, Sanguem, Savordem and Canacona are backward areas with large population of tribal and lacking many basic amenities, infrastructure, etc. In this regard provide following details since 01/04/2012 till date:
 - i) the details of budgetary allocation for Tribal Welfare and subsequent actual expenditures/ utilization of funds/schemes/aids/grants, furnish details year-wise and Constituency-wise;
 - whether the budgetary allocation was reduced in subsequent years compared to previous year, if so, the details in term of actual value and the reasons for reduction in the grant/allocation/aid/scheme;
 - whether the Government has launched any new iii) scheme/policy/aid/and support to the tribes in terms of economic and financial support, education infrastructural support, promotion, employment privilege, industrial support and farming, the details of if so. such schemes/aids/grants;
 - iv) whether the Government is keen in bringing these low income, under literate people into the main stream by sufficiently extending support as desired by them and in consultation with the local representatives, if so, the details thereof;
 - v) whether the Government has any plan to set up a special Tribal Committee representing MLA's of these Constituencies along with appropriate Authorities for overall supervision and advisory to the Government in case of overall development and growth of the people belonging to tribal communities in the State; if so, when, if not, the reasons therefor?

SHRI CHANDRAKANT KAVALEKAR <u>CONSTRUCTION OF COURT BUILDING/PREMISES</u>

- 6C. *WILL the Minister for Law & Judiciary be pleased to state:
 - (a) whether existing Court Building/premises for Magistrate, Civil Judge Junior Division, Civil Judge Senior Division, District and Session Court and High Courts are owned or rented/leased to the Government, if so, furnish details in terms name, address and PAN card details of the owners of the buildings/premises, copy of the leased agreement and renewals/ amendments /addendums, period of lease till date and amount being paid till date to the owners;
 - (b) whether the Government has decided to shift these Courts in leased premises/buildings to Government owned buildings, if so, give detailed information of plan of action in terms of shifting of the Courts to new /existing premises;
 - (c) whether the Government is proposing or in the process of constructing building new premises for Courts in the State, if so, the details, since 01/04/2012 till date, as follows:

i) estimates, place of building/premises, construction license, name of the contractor, work order details, revised values, amended orders, supplementary order/details, date of completion and date of occupancy;

ii) whether the leased agreements have been terminated/expired permanently in case of shifting to new premises, if so, the details in each case; and

(d) the time frame by which the construction of the buildings will be completed in case of proposed High Court building at Penha-de-Franca, Porvorim, New District & Sub Ordinated Court Complex at Merces, Tiswadi Taluka and Civil and Criminal Court building at Margao, furnish details such as commencement of the jobs, work order, amount being paid to the contractor, level of completion of works in each case and time frame by which building will be occupied?

SHRI WILFRED D'SA

REGIONAL PLAN 2021

- 7A. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) whether summary of objection and suggestion has been received at the time of planning of Regional Plan 2021;
 - (b) whether the suggestions, objections have been scrutinized ,if not the reason thereof;
 - (c) whether water bodies specially shown on the Cadastral Plan of Communidade has been imposed on Regional Plan 2021; if not the reason thereof; and
 - (d) whether options like general industries and marine was given to respected Village Panchayats at the planning stage; if not, reasons therefor; and
 - (e) whether Town and Country Planning conducts physical verification of the width of access road, at the time of giving license for construction or approved plan on proposed road?

SHRI WILFRED D'SA

PROJECT IN SURVEY NO. 44/7, 104/1,3 AND 107/2

- 7B. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) whether any project has been approved in Survey No.44/7 of Village Nagoa in Salcete Taluka. if so, the details thereof;
 - (b) furnish the copy of Technical clearance, copy of approval plan and copy of site plan;
 - (c) whether the project was approved as per Goa Building Construction Act, 2010; if so, the details with a copy of Goa Building Construction Act, 2010 and plan copy of approach road by PWD from main road to Project area;
 - (d) whether the officials have inspected the approach road width from main road to Project; if so, the details and copy of the report;
 - (e) whether any complaints have been received from public regarding Project Survey No. 44/7 in Village Nagoa in Salcete

Taluka; if so, the details and copy of complaints with action taken;

- (f) the details of approved commercial/residential project in Survey No. 104/1, 3 and 107/2 in Majorda ,Utorda-Calata;
- (g) furnish the copy of approved plan, site plan and Technical Clearance Certificate; and
- (h) the details of approach road to approved Project in Survey No. 104/1, 3 and 107/2, give copy of site plan, survey plan showing width of the approach road to the project, construction license if any and occupancy certificate if issued?

SHRI WILFRED D'SA

SCHEMES FOR ST COMMUNITY

- 7C. WILL the Minister for Tribal Welfare be pleased to state:
 - (a) give details of schemes of ST Community;
 - (b) give details of funds available for the year 2018-19;
 - (c) whether special grants are provided to ST Community for agriculture farming;
 - (d) whether any Central Government schemes are implemented for ST Community; give details;
 - (e) whether Government have any policy for promotion of Agro Farming for ST Community;
 - (f) whether any Committees are formed for promotion of agriculture in ST areas;
 - (g) if so, give details; and
 - (h) if not, the action the Government will take to promote agriculture in ST areas?

SHRI PRATAPSINGH RANE

FACTORIES & BOILERS INSPECTORS

- 8A. *WILL the Minister for Factories & Boilers be pleased to state:
 - (a) the number of Boilers and Factories Inspectors employed in North and South Goa; and
 - (b) the number of visits they have paid to the factories situated in the State during the last 3 years?

SHRI PRATAPSINGH RANE VISITS PAID BY THE TALUKA AGRICULTURAL OFFICERS

- 8B. *WILL the Minister for Agriculture be pleased to state:
 - (a) whether there is a record with the Directorate of Agriculture as to visits made by the Taluka Agricultural Officers to guide the farmers; and
 - (b) if so, give the names of the each of the officers situated in each Taluka and the minimum number of visits they paid to each of the farmers during the last 3 years?

SHRI RAJESH PATNEKAR

CHANGE OF ZONE

- 9A. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the progress made regarding change in zone on a case to case basis; and
 - (b) the number of cases approved from October 2017 to July 2018 with details?

SHRI RAJESH PATNEKAR

TRIBAL WELFARE SCHEMES

- 9B. *WILL the Minister for Tribal Welfare be pleased to state:
 - (a) whether the Government has implemented any scheme under Tribal Welfare in Village Panchayats of Latambarcem, Sal, Advalpal, Mulgao, Menkurem and Bicholim city; and
 - (b) if so, details of all such schemes?

SHRI RAJESH PATNEKAR

IMPOSITION OF HOUSE TAX

- 9C. *WILL the Minister for Urban Development be pleased to state:
 - (a) the total number of applications pending for imposition of house tax in Bicholim Municipal Council to regularize their houses;
 - (b) the names and addresses of the above applications; and

(c) the total applications that has been approved by the Bicholim Municipal Council with details thereof?

SHRI NILKANTH HALARNKAR

REPORT OF SURVEY NO.256/2 (VILLAGE - SIOLIM)

- 10A. *WILL the Minister for Town & Country Planning be pleased to state:
 - (a) the detailed report of the complaint filed on Survey No. 256/2 (Village Siolim) dated 13/12/2017, by a person named Vaman Pandit, resident of Siolim Village to the Deputy Town Planner Mapusa;
 - (b) whether any action is taken in the above mentioned complaint;
 - (c) whether TCP has taken any action so far with regards to High Court directions;
 - (d) whether Director of Panchayats has taken any action against the illegal houses;
 - (e) whether inspection has been carried out in said matter, if so, furnish the inspection report; and
 - (f) furnish Zoning of Survey No. 256/2 of Village Siolim Bardez-Goa?

SHRI NILKANTH HALARNKAR <u>GOA AGRICULTURE POLICY</u>

- 10B. *WILL the Minister for Agriculture be pleased to state:
 - (a) present status of Goa Agriculture Policy;
 - (b) the date on which the Committee was constituted to prepare Draft Agriculture Policy; since when the Committee constituted to prepared the DAP is without a Chairman and the reasons for not appointing a new Chairman;
 - (c) furnish a copy of Draft Agriculture Policy prepared by the said Committee;
 - (d) the number of officers who were part of the said Committee that have retired, give details;
 - (e) furnish copies of communications between Agriculture Department, Agriculture Secretary, Chief Secretary, Agriculture Minister and Chief Minister till date since March 2014 to reconstitute the above Committee?

SHRI NILKANTH HALARNKAR <u>RENOVATION OF OLD SECRETARIAT</u>

10C. *WILL the Minister for Art & Culture be pleased to state:

- (a) the details of agency/contractor engaged in redevelopment/ renovation work of old secretariat/Adhilshah Palace, Panaji;
- (b) the details of old furniture and antique pieces present in the premises before redevelopment/renovation work;
- (c) furnish below details of antique pieces:
 - i) whether it was auctioned or transferred to other Departments;
 - ii) the details of buyers or name of Department to which it is transferred;
 - iii) Revenue earned; and
 - iv) Basic cost decided by PWD?

SHRI ANTONIO FERNANDES

INSPECTIONS/RAIDS BY THE CIVIL SUPPLIES DEPARTMENT

11A. *WILL the Minister for Civil Supplies be pleased to state:

- (a) the number of inspection/raids conducted by Enforcement Section of the Department in all Talukas of the State;
- (b) the Taluka-wise details from 1-2-2018 till date;
- (c) the details of the action taken thereof;
- (d) the number of fair price shops closed from 1-2-2018 till date with details Taluka-wise and reasons for closure of shops;
- (e) the number of surprise inspections carried out by the Directorate from 1-2-2018 till date with Taluka-wise details and action taken thereof?

SHRI ANTONIO FERNANDES

ART AND CULTURE AWARD FOR DIFFERENT AGE CATEGORY

11B. *WILL the Minister for Art and Culture be pleased to state:

 (a) whether the age limit for Yuva Surjan Puraskar is between 25-29 years; if so, the reasons therefor;

- (b) whether the Government has any plans to encourage Child artists by introducing Puraskar between the age group 18-25 years;
- (c) whether the Government has any plans to felicitate artists in the age group of 39-50 years; if not, the reasons therefor;
- (d) the reason for awarding the Gomant Vibhushan Award to only one person in a financial year and whether the Government has any plans to present the Gomant Vibhushan Award for more than one person in one Financial Year?

SHRI ANTONIO FERNANDES

CBFD BOARD IN GOA

11C. Transferred to Information & Publicity as Unstarred LAQ No. 103 to be answered on 31/07/2018.

SHRI ALEIXO REGINALDO LOURENCO OUTLINE DEVELOPMENT PLAN FOR CITY

- 12A. *WILL the Minister for Town and Country Planning be pleased to state:
 - (a) the details of the procedure followed by the TCP Department in opening Outline Development Plan (ODP) for Panaji, Mapusa, Margao city etc. with the status of the same as on date;
 - (b) the details of the criteria applied for increasing FAR of the properties in said ODPs and individuals who are eligible to apply for the same; and
 - (c) whether the properties under litigation with the Government are eligible for consideration under said ODPs?

SHRI ALEIXO REGINALDO LOURENCO SONSODDO GARBAGE TREATMENT PLANT

- 12B. *WILL the Minister for Urban Development be pleased to state:
 - (a) the details of the status of Sonsoddo Garbage Treatment Plant and land fill site;
 - (b) the status of existing garbage dump with details thereof;
 - (c) whether the proposed plant was for mixed solid waste or for segregated solid waste;
 - (d) the details specified in the tender;

(e) the details of the name and address of the Company whose bid was selected for Sonsoddo Garbage Treatment Plant?

SHRI RAVI S.NAIK <u>FUNDS TO STATE TRIBAL WELFARE CORPORATION</u>

- 13A. *WILL the Minister for Tribal Welfare be pleased to state:
 - (a) the allotment of funds to State Tribal Welfare Corporation with details year wise since 2012 till date;
 - (b) the details of fund utilized since 2012 till date ;
 - (c) the total number of beneficiaries constituency wise;
 - (d) the ongoing schemes for S.T Community; and
 - (e) the total number of applications received, number of applications pending and reasons for pendency?

SHRI RAVI S.NAIK FUNDS ALLOTTED TO PONDA MUNICIPAL COUNCIL

- 13B. *WILL the Minister for Urban Development be pleased to state:
 - (a) the total amount received by Ponda Municipal Council by house tax collection from 01/03/2012 till date;
 - (b) the total amount received by Ponda Municipal Council by State Government from 01/03/2012 till date; and
 - (c) the total amount received by Ponda Municipal Council as a rent from Municipal Propertied from 01/03/2012 till date?

SHRI RAVI S.NAIK

GOLDEN JUBILEE FUND SCHEME

- 13C. *WILL the Minister for Urban Development be pleased to state:
 - (a) the total amount released to Ponda Municipal Council under Golden Jubilee Fund Scheme by the Government;
 - (b) the details year wise; and
 - (c) the details of the purpose for which the fund has been utilized with date of commencing work and their status with details of expenditure incurred?

SHRI JOSE LUIS CARLOS ALMEIDA

<u>COMMON CADRE OF MUNICIPAL ENGINEERS AND</u> <u>ACCOUNTANT</u>

14A. *WILL the Minister for Urban Development be pleased to state?

- (a) whether common cadre of Municipal Engineers and the Accounts Cadre has been formed under the Director of Municipal Administration;
- (b) if so, whether the incumbents appointed under the said Common Cadre are Government employees;
- (c) if so, whether the salaries towards these incumbents are paid through the consolidated funds of State of Goa;
- (d) if not, the fund under which the salaries are released;
- (e) whether there is any proposal to consider these incumbents as Government employees;
- (f) if so, the status of the said proposal; and
- (g) if not, the cadre under which they are included and their pay scales?

SHRI JOSE LUIS CARLOS ALMEIDA

SALARY GRANTS TO 'A' GRADE MUNICIPALITIES

- 14B. *WILL the Minister for Urban Development be pleased to state?
 - (a) whether the salary grants for the Financial year 2016-17, 2017-18 and 2018-19 have been disbursed to all Municipal Councils;
 - (b) if so, the details of the Salary Grants sanctioned and disbursed to 39 'A' Municipalities; and
 - (c) if not, the period by which the salary grants will be disbursed?

SHRI JOSE LUIS CARLOS ALMEIDA <u>QUANTUM OF KEROSENE ALLOTTED TO KEROSENE</u> <u>DEALERS IN MORMUGAO</u>

- 14C. *WILL the Minister for Civil Supplies be pleased to state:
 - (a) the quantum of kerosene allotted to kerosene dealers in Mormugao Taluka;
 - (b) the details of kerosene dealers with names and address in Mormugao Taluka;
 - (c) whether the Government has granted licenses to any hawkers in Mormugao Taluka;
 - (d) if so, the details of names and addresses; and

(e) whether the Government intends/proposes to sell kerosene in the open market in the State ?

SHRI CHURCHILL ALEMAO <u>ILLEGAL HILL AND RAMPANT TREE CUTTING</u>

- 15A. *WILL the Minister for Town & Country Planning be pleased to state:
 - (a) whether the Government is aware of the illegal hill and rampant tree cutting done to promote the development of plots in UDA Mall under Survey No. 156/0 and 157/2 in Mullem Village of Salcette Taluka totally admeasuring an area of 14825sq.mts;
 - (b) details of the owner of land and whether the concerned party has obtained necessary licenses/permissions; and
 - (c) the steps the Government has taken to initiate action against the illegality?

SHRI ISIDORE FERNANDES

CONVERSION IN CANACONA TALUKA

- 16A. *WILL the Minister for Town and Country Planning be pleased to state?
 - (a) whether the Government has received any applications for conversion in Canacona Taluka;
 - (b) if so, the details of applicant such as name, address, area in sq. mtr. location Panchayat and Municipality-wise
 - (c) whether Government has received any application for procuring any permission/licence for Hotels and Eco Tourism projects in Canacona taluka;
 - (d) if so, the details of all applications;
 - (e) the copies of applications and the permission/NOC/licenses issued along with name of Hotel and owner of the Hotel;
 - (f) the details and copies of applications along with all documents, affidavit, plan, title document for construction or renovation of Hotels in coastal belt of Canacona Constituency;
 - (g) the details of site inspection report, minutes of the meeting and copy of permission granted;
 - (h) the details of F.A.R. permitted for Hotel in villages like Loliem, Poinguinim & Agonda; and

(i) the details of complaints received with respect to illegal Hotels in coastal belts of Canacona Constituency for last 3 years along with action taken and present status of the same?

SHRI ISIDORE FERNANDES BIRTH, DEATH AND MARRIAGE RECORDS

- 16B. *WILL the Minister for Archives and Archaeology be pleased to state?
 - (a) whether the Government is aware of birth, death and marriage records from 1910 to 1970 available in Sub-Registrar office, Canacona;
 - (b) if so, whether the Government has completed the microfilming, computerization and digitization of birth, death and marriage records from 1910 to 1970;
 - (c) if so, whether the digitalized data of birth, death and marriage has been loaded on the server of State Data Centre;
 - (d) if so, the time frame by which year it will be completed and number of registrations uploaded till date and number of birth, marriage and death records yet to be uploaded;
 - (e) whether this digitized data of birth, death and marriage is made available to general public for viewing; and
 - (f) if not, the reasons therefor?

SHRI ISIDORE FERNANDES

KRISHI BHAVAN

- 16C. *WILL the Minister for Agriculture be pleased to state?
 - (a) whether the Government is aware that the land has been acquired for construction of Krishi Bhavan in Canacona Constituency;
 - (b) if so, the details such as total area acquired, location of site, architectural layout and estimated cost;
 - (c) whether Krishi Bhavan will have the following facilities:
 - (i) cold storage;
 - (ii) parking;
 - (iii) conference hall;
 - (iv) vegetable, fruits and post-harvest product vendor shops;
 - (v) pesticide and fertilizer shops;
 - (vi) farm equipment shops;

- (vii) traditional farm equipment Museum; and
- (d) if so, the details thereof:

SHRI FRANCISCO SILVEIRA <u>NURSERIES SET UP IN GOA</u>

17A. *WILL the Minister for Agriculture be pleased to state?

- (a) whether the Horticulture Corporation will set up nurseries in the State to provide good ornamental plants to garden lovers of Goa;
- (b) whether the Government is aware that Goans are being cheated by vendors selling inferior ornamental plants at higher prices;
- (c) the action the Government will take against these vendors selling fake ornamental plants to the people in Goa; and
- (d) whether these fake nurseries possess licences to run their business?

SHRI FRANCISCO SILVEIRA

LINKAGE OF AADHAAR CARDS TO RATION CARDS

- 17B. *WILL the Minister for Civil supplies be pleased to state?
 - (a) whether the Government is aware that people in St. Andre Constituency are denied their Ration Quota for not linking their Aadhaar card with the fair price shops;
 - (b) whether the Government has issued directives to Fair price shops to link Aadhar card to ration card mandatory for receiving the ration quota;
 - (c) whether the Government is not aware of the ruling of the Supreme Court which asks the Government not to act in the linkage of Aadhar cards; and
 - (d) whether the act of the Government is not in violation of the Supreme Court ruling?

SHRI FRANCISCO SILVEIRA THE LAND OF THE KADAMBAS

- 17C. *WILL the Minister for Archaeology be pleased to state?
 - (a) whether the Government is aware that main road of the

Kadamba from Agacaim port to St. Anthony Chapel in Goa Velha known as Raj Bidh and the Royal Lake at Goa-Velha belonged to the Government during Portuguese rule but was usurped by the people after liberation;

- (b) whether the Government will check the old documents to verify the facts and bring these historical sites under Government possession; and
- (c) whether the Government has any plan to preserve and develop a historical site of the Kadambas at Goa-Velha in St. Andre Constituency?

SHRI DIGAMBAR KAMAT

ODP OF CALANGUTE- CANDOLIM

- 18A. *WILL the Minister for Town & Country Planning be pleased to state:
 - (a) whether the Government has taken any steps to redraft the Calangute Candolim Outline Development Plan prepared and implemented without following procedure;
 - (b) whether the CTP / TCP Board / Government directed NGPDA to stop the implementation of ODP for Calangute – Candolim and not to approve any plans till the same is rectified, give details;
 - (c) the number of applications received by Development Permissions /Zoning Certificates based on draft ODP, give details such as name of applicant, address, names of partners, directors, their addresses in each of firm / company, location of area, Survey Number and total area of plot and status of each application with copy of file notings recommending / rejecting the application; and
 - (d) whether the Hon. High Court has taken cognizance of this illegality and issued directions, furnish a copy of directions of Hon. High Court in this matter?

SHRI DIGAMBAR KAMAT

IMPLEMENTATION OF REGIONAL PLAN 2021

18B. *WILL the Minister for Town & Country Planning be pleased to state:

- (a) the status of Regional Plan 2021 as on date, date on which it is notified, furnish copies of notification, give details of circulars issued since 2012 about implementation of Regional Plan 2021, furnish copies of all circulars;
- (b) the procedure adopted by CTP for scrutinizing and issuing of permission on Regional Plan 2021.
- (c) the number of applications received by CTP and other Taluka Offices of Town & Country Planning Department for issue of Development Permissions / N.O.C for conversion sanads / Zoning Certificates based on Regional Plan 2021, give details of each office-wise such as name and address of applicant, name of partners / directors, location of area, Survey Number, area of plot and status of each application from 01-04-2012 to 31-12-2016; and
- (d) give details of applications received in each office such as name and address of applicant, name of partners / directors, location of area, Survey Number, area of plot and status of each application from 01-04-2017 till date?

SHRI DIGAMBAR KAMAT EMPLOYEES WORKING IN MUNICIPAL COUNCIL

- 18C. *WILL the Minister for Urban Development be pleased to state:
 - (a) the number of employees working at various Municipal Councils in the State on daily wages / contract basis as on date, give details Council-wise such as name, address of the employee, date of employment and wages paid to them;
 - (b) the number of them that have completed 5 years and are entitled for regularization of their services, give details Council-wise;
 - (c) the number of employees have to be employed by the Councils on compassionate ground / harness cases, give Council-wise details such as name and address of the employee, date on which he/ she is entitled for compassionate appointment; and
 - (d) the steps the Government has taken to see that the services of such employees are regularized by all the Councils?

ASSEMBLY HALL PORVORIM, GOA 30TH JULY, 2018 N. B. SUBHEDAR SECRETARY